

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 2nd May, 2024

S.O 215.- In exercise of the powers conferred under sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Kishtwar as shown against each:-

S. No	Name of the Officer (Mr.)	Designation	Jurisdiction
1	Chandan Manhas, JKAS	BDO	Trigam
2	Shabir Ahmed, JKAS	BDO	Dachhan

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No. LAW- Powr/19/2022-10

Dated: - 02 -05- 2024

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner, Kishtwar. This is with reference to letter No. DCK/PS/24/F.No.02/278 dated 30-04-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned Officer(s).
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

Senior Law Officer
Department of Law, Justice and P.A